

# **HIGH COURT OF ORISSA: CUTTACK**

Letter No.....-III-A-57/1990-91/Date.....

## **QUOTATION CALL NOTICE**

Sealed quotations are invited from intending bidders for sale of 3(three) nos. of Ford Fiesta bearing Registration Nos. OR-05-AJ-4444, OR-05-AG-3333 & OR-05-AJ-5566 and 1(one) Maruti Omni bearing Registration No. OR-05-AC-2222 without accessories, so as to reach the undersigned on or before **22.02.2023 at 5 P.M.** The Offset price of the vehicles are Rs 57000/-, Rs 46000/-, Rs 53000/- and Rs 28000/- respectively.

The tenderers should write in capital letters "QUOTATION FOR PURCHASE OF FORD FIESTA/MARUTI OMNI" on the top of the sealed envelopes. The bidders should enclose Bank Draft of **Rs 1,000/-** for each vehicle, drawn in favour of **Registrar(Judicial), High Court of Orissa, Cuttack** towards the E.M.D., to be refunded to the bidders after completion of tendering process, without accrual of any interest on the amount deposited.

The tenderers may inspect the vehicles in the High Court premises on any working day in between **11 A.M. to 4 P.M.** with prior permission of the competent authority.

The tenders received within the due date and time, complete in all respect, shall be taken into consideration.

The tenders will be opened by the Registrar(Judicial) on **23.02.2023 at 3.00 P.M.** in presence of the tenderers or their authorized agents. The sale will be awarded in favour of the bidders who offer the highest price only.

The successful bidders shall have to deposit 25% of the bid amount in the cash counter of the Court on the same day, failing which the E.M.D. shall be forfeited. The bidders should deposit rest 75% of the bid amount within 7 days i.e. on or before **02.03.2023** for confirmation of the sale. Apart from this, the successful bidders are required to deposit GST amount @ 18% sale value of the vehicles.

The vehicles sold shall have to be removed from the Court premises within 7 days from the date of deposit of the entire amount failing which ground rent of 1% of the bid amount shall **be charged per day which will be deposited in the cash counter of the Court before removal of the vehicles. In case the ground rent exceeds the sale price, the bidders will cease to have any** right over the vehicles. The bid amount shall be adjusted towards the ground rent and the vehicles shall become absolute property of the Court, free from all encumbrances.

The authority reserves the right to reject or accept any or all the quotations without assigning any reason thereof.

Sd/-

**Assistant Registrar(Admn.)**

Memo No. 19250 Date. 01/02/2023

Copy forwarded to:

1. Office Notice Board for general Information.
2. The Technical Director, NIC, Orissa High Court for uploading in OHC website.

Sd/- 01/02/23

**Assistant Registrar(Admn.)**